

File No. RCD-18/1/2021-Regulatory-FSSAI-Part (1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division (RCD)
FDA Bhawan, Kotla Road, New Delhi – 110002

20th January 2022

Subject: Directions regarding disposal of Used Cooking Oil (UCO)

Reference is invited to FSSAI Order No. 1-2/Std/O&F/Notification n(11)/FSSAI-2018 dated 30th January, 2019 on the subject "Directions under Section 16(5) of Food Safety and Standards Act, 2006 regarding disposal of Used Cooking Oil (UCO)".


2. The format of the record of UCO disposal as prescribed vide order dated 30th January 2019 under reference has been revised as below:

Date	Kind of edible oil used (eg. Groundnut oil, sunflower oil, etc.)	Total Oil consumed for frying per day/ cycle	Quantity of UCO* generated at the end of day/cycle	Disposal of UCO				
				Date of Disposal	Qty. of UCO disposed	Name and address of collection agency/aggregator	Collection of agency/aggregator is FSSAI recognised?	Expected Outcome of UCO disposed

*UCO refers to edible oil or fat with TPC of more than 25%

2. All Food Business Operators (FBOs) whose consumption of edible oil and fats for frying is more than 50 litres per day shall maintain the records mentioned above and dispose UCO to agencies such as manufacturers of biodiesel, soap, lubricant, candles, etc. authorized by Food Safety and Standards Authority of India (FSSAI) or Commissioner of Food Safety of States/UTs from time to time.

3. This issues with the approval of the Competent Authority.


(Dr. I.S. Hura)
Joint Director (RCD)

To,

1. All Food Safety Commissioners of States & UTs
2. All Food Business Operators
3. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI